

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE**

Execution Application No.03/2025 (WZ)

In

Original Application No.65/2018(WZ)

Lalit Kumar Chaudhari

... Applicant

v/s

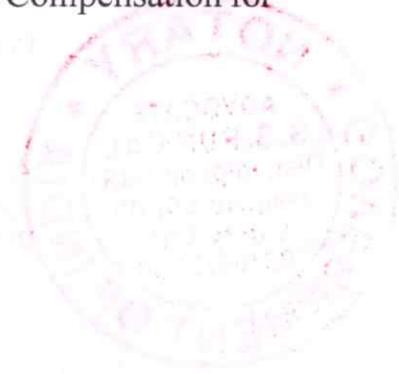
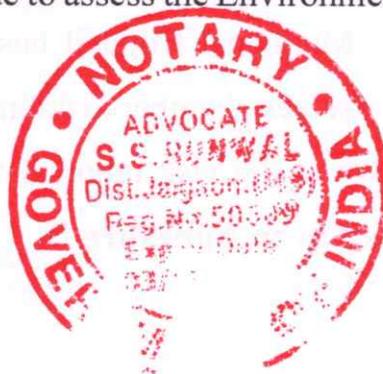
State of Maharashtra & Ors.

... Respondents

**Affidavit on behalf of Maharashtra Pollution Control Board in
compliance Hon'ble NGT Order dated 09/06/2025**

I, Karansingh Amarsingh Rajput, Aged Adult, Occupation-Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Jalgaon, having my office address at Old B. J. Market, 3rd Floor, Hall No.A, Jalgaon-425 001, do hereby state on solemn affirmation, as under:-

1. I am filing the present Affidavit in compliance of the Order dated 09/06/2025 passed by this Hon'ble Tribunal.
2. I say and submit that the Applicant has sought execution of the Order/Judgment dated 17/07/2023 passed by this Hon'ble Tribunal in Original Application No.65/2018, wherein, a direction was issued that Respondent No.6-Faizpur Municipal Council shall take measures on war footing in order to take care of sewage and legacy waste, which were lying at the site in question and Respondent No.2 & 5-MPCB were directed to continue to assess the Environment Compensation for the future period.



3. I say and submit that the Respondent Board has granted Authorization to the Faizpur Municipal Council under the Solid Waste Management Rules, 2016 vide Authorization dated 13/2/2024, to set up and operate processing/ recycling/ treatment / disposal facility at Gat No.140, Kalmoda Road, Faizpur, Dist: Jalgaon, which is valid upto 31/12/2024. Now the Faizpur Municipal Council has applied for renewal of MSW Authorization vid Application dated 18.03.2025, which is in process. A copy of MSW Authorization dated 13/2/2024 is annexed herewith and marked as an **Annexure-A**.

4. I say and submit that in order to verify the present status, the Officials of the Board at Jalgaon alongwith representative of the Faizpur Municipal Council visited the site in question on 6/6/2025 and observed as under :

- (i) Faizpur Municipal Council is 'C' Class Municipal Council having population 26604 soul as per 2011 census.
- (ii) They have 100% collection of MSW from door to door and same is processing at MSW site located at Gat No.140, Kalmoda Road, Faizpur.
- (iii) They have carried out processing of MSW by windrow type composting at MSW site
- (iv) At present approx. 5000 cubic meter legacy waste was found dumped at site and till date not taken any steps for Bioremediation.
- (v) Municipal Council has not provided Sewage Treatment Plant (STP) for the treatment of sewage till date.
- (vi) Municipal Council has provided the short term measures as screen chamber to drainage line at 12 nos. of different locations.

A copy of the visit report dated 6/6/2025 is enclosed herewith and marked as an **Annexure-B**.



5. I say and submit that the Respondent Board has issued a letter dated 4/7/2025 to the Respondent No.6-Faizpur Municipal Council for deposition of Environment Compensation of Rs.1465 Lakhs towards non-compliances of sewage management & Rs.122 Lakhs towards non-compliances of Solid waste & Legacy waste Management up to May, 2025. A copy of the letter dated 4/7/2025 is enclosed herewith and marked as an **Annexure-C**.

Solemnly affirmed on this **09** day of **July 2025** at **Jalgaon**



For & on Behalf of Maharashtra
pollution Control Board

(Karansingh Amarsingh Rajput)
Sub-Regional officer-Jalgaon

NOTED AND REGISTERED

Sr.No. 190

Contains Page s No.

Date: 5/7/2025

SIGN BEFORE ME

ADV. SANJAY S. RUNWAL
NOTARY PUBLIC, GOVT. OF INDIA
(Reg. No. 50609)
Plot No.4, Tulsai Nagar, Near
Kalika Mata Mandir, Jalgaon

SIGN BEFORE ME

ADV. S. S. RUNWAL
NOTARY PUBLIC, GOVT. OF INDIA
Plot No. 4, Tulsai Nagar, Near
Kalika Mata Mandir, Jalgaon

AFFIDAVIT

Solemnly affirmed and signed before me
by Shri K. A. Rajput

of Jalgaon who is identified by
Shri SELF

whom I Know Personally.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone No. 0257-2221288

Visit us at: <http://mpcb.gov.in>Email: srojлгаон1@mpcb.gov.in

"Your Service is our Duty"

Sub-Regional Office,
Hall 'A', 3rd Floor, Old B. J.
Market, Jalgaon - 425001.

No: SRO-JALGAON/MSW_AUTH/2402000015

Date: 13/02/2024

FORM -II
[Rule 16 (1)(e)]

To,
The Chief Officer,
Faizpur Municipal Council,
Tal. Yawal, Dist. Jalgaon.

Sub: Application for grant of MSW Authorization under the Solid Waste Management Rules, 2016.

Ref: Online application for grant of authorization UAN No. MPCB-MSW_AUTH-0000000962.

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes **The Chief Officer**, having administrative office at Office of **Municipal Council, Faizpur Tal. Yawal, Dist. Jalgaon**, to set up and operate waste processing/recycling/treatment/disposal facility at Gut No. 140, Kalmoda Road of faizpur, Yawal Tal Yawal Dist. Jalgaon on the terms and conditions (including the standards to be complied with) attached to this authorization in Annexure I.

1. The authorization is hereby granted to operate the facility for processing, recycling, treatment and disposal of solid waste
2. The validity of the authorization is till **31/12/2024** subject to obtain **NOC from Joint Committee, & NOC from competent Authority** after the validity, renewal of authorizations is to be sought.
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of **Solid Waste Management Rules, 2016** will attracts the penal provisions of the **Environment (Protection) Act, 1986 (29 of 1986)**.
6. **This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.**
7. The Local Body shall strictly follow the EIA Notification, 2006.

8. The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development
9. The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. The Municipal Council Authority shall submit Bank Guarantee of Rs. 1.0 lac within a period of 15 days from issuance of this authorization towards compliance of authorization conditions to be drawn in favor of Regional Officer, Maharashtra Pollution Control Board, Nashik which shall be valid for a period of one year.

(Karansingh Amarsingh Rajput)
Sub-Regional Officer,
M. P. C. Board, Jalgaon.

D. A. - Annexure- I

Copy to : -

1. **Hon'ble District Collector, Jalgaon** - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.
2. **The Regional Officer, MPCB, Nashik.**

ANNEXURE - I

Terms & Conditions to set up and operate Municipal Solid waste processing / Waste Disposal facility by The Chief Officer, Municipal Council, **Faizpur at Gut No. 140, Kalmoda Road of faizpur, Tal Yawal Dist. Jalgaon**

1. 7.0 MT/ Day of Municipal Solid Waste generated shall be processed and disposed as below-

- i. Vermi Composting
- ii. Segregated waste like Metallic paper, plastic etc. shall be Disposed through rag pickers by sale for recycle.
- iii. Construction debris / and such other innocuous material shall be disposed off by sanitary land filling.
- iv. The non-biodegradable inert waste, residues of waste processing facilities as well as pre-processing rejects from waste processing facilities shall be disposed off at authorized landfill site only.

Note:

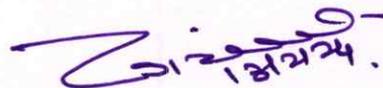
1. Old quarries and low-lying areas within a city may be earmarked for filling only with construction waste, debris, road- waste, road dust, silt from open drains & similarly non- toxic inert material, without any prior preparation. After filling, such sites should preferably be preserved as open spaces, parks, playgrounds, exhibition-grounds or parking - lots with trees.
2. The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.
3. At the initial stage of collection of Municipal Solid Wastes, the waste minimization and segregation shall be carried out at source to avoid burden on the waste processing site.
2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in **Schedule I** as per Solid Waste Management Rules, 2016.
3. Every municipal authority shall, within the territorial area of the municipality, be responsible for the implementation of the provisions of these rules, and for the infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes.
4. All municipal solid waste generated in a city or a town, shall be managed and handled in accordance with the compliance criteria and the procedure laid down in **Schedule-I**.
5. **The Municipal Council Authority shall furnish its annual report in Form-IV, to the District Magistrate or the Deputy Commissioner with a copy to the Maharashtra Pollution Control Board, on or before of the 30th day of June every year**
6. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development. Department in metropolitan cities and to the District Collector in all other cases.
7. The waste processing and disposal facilities to be setup by the Municipal Council Authority on their own or through an operator of a facility shall meet the specifications and Standards as specified in schedule-II and III.

8. The ash generated shall be handled properly and shall be stored in a covered shed and disposed off to the enduser and record of it shall be maintained.
9. The gas cleaning system shall be installed with comprehensive scrubbing system and shall be analyzed monthly for parameters like PCBs, PAHs, Dioxins, Furans, H₂S, CS₂ etc.
10. The inert created during handling and processing of MSW shall be properly land filled at authorized
11. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
12. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor shall be used for MSW collections.
13. Segregation of MSW at source and frequency as per action plan.
14. Raw waste material shall not be dumped/stored temporary at this site.
15. All recyclable material shall be segregated at source and before receiving at disposal site.
16. Process remediates and inert material upto i.e. 25 % of the waste received for processing shall be disposed scientifically to authorized landfill site.
17. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the corporation.
18. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the Council.
19. The Municipal Council Authority shall to measure, continuously Improve and Achieve the eight items of the Service Level Benchmarking defined and desired by the Ministry of Urban Development, Govt.of India which are as below.

SLB No in UD's GL	Performance Indicator of UD's SLB	Level Desired
SLB 1	Household Level Coverage of SWM Services (household covered Doorstep/Total Household)	100%
SLB 2	Efficiency of Collection of MSW (MSW collected in Tones per day/MSW generated in T/day)	100%
SLB 3	Extent of Segregation of MSW (MSW segregated in Four Components in T/day/Total MSW Collected)	100%
SLB 4	Extend of Recovery of Solid Waste Collected (MSW Processed and Recycled T/d/Total MSW Collected)	80%
SLB 5	Extent of Scientific Disposal of MSW (Total authorized waste component disposed in T/day in SLF/Total MSW Disposed in Dumping sites, grounds, places and SLF)	100%
SLB 6	Efficiency of Redressal of Customer complaints (MSWM complaints received in a month/MSWM complaints Redressed in the month)	80%
SLB 7	Extent of Cost Recovery in SWM Services (Total O & M expenses on MSWM/Total O & M Revenue) in the same period)	100%
SLB 8	Efficiency in Collection of SWM Charges (Revenue Collected/Charges Billed in the same period)	90%

20. Local Body shall submit the time bound program for implementation of processing facility within 15 days.

21. The Municipal Council Authority shall submit Environment Management Plan (EMP) and Disaster Management Plan (DMP) shall be prepared and implemented by the corporation.
22. The Municipal Council Authority shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the Writ Petition No.1740/1998.
23. The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
24. The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
25. Local Body / Operator of the facility should prepare and Implement Disaster Management Plan and Environment Management Plan effectively during operational phase.
26. Local Body / Operator of the facility shall disposed off inert material/ residue, as per Solid Waste Management Rule, 2016.
27. Local Body / Operator of the facility shall not extract ground water without approval from Central Ground Water Authority (CGWA).
28. Local Body / Operator of the facility shall ensure that, during the Monsoon adequate preventive measures are taken to erosion of MSW from site and doesn't flow into the drain and adjacent area.
29. Local Body / Operator of the facility shall provide proper leachate collection and treatment system for treatment of generated leachates.
30. Local Body / Operator of the facility shall provide covered vehicles for transportation and transfer station shall be in accordance with Construction and Demolition waste rules, 2016.
31. Local Body / Operator of the facility shall submit the document / agreement made with land owner /end-user for quantity of bio Mined material that they will accept.
32. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT



(Karansingh Amarsingh Rajput)
Sub-Regional Officer,
M. P. C. Board, Jalgaon

SCHEDULE I
[see rule 15 (w), (zi), 16 (1) (b) (e), 16 (4)]
Specifications for Sanitary Landfills

(A) Criteria for site selection: –

- (i) The department in the business allocation of land assignment shall provide suitable site for setting up of the solid waste processing and treatment facilities and notify such sites.
- (ii) The sanitary landfill site shall be planned, designed and developed with proper documentation of construction plan as well as a closure planning phased manner. In case a new landfill facility is being established adjoining an existing landfill site, the closure plan of existing landfill should form a part of the proposal of such new landfill.
- (iii) The landfill sites shall be selected to make use of nearby wastes processing facilities. Otherwise, wastes processing facility shall be planned as an integral part of the landfill site.
- (iv) Landfill sites shall be set up as per the guidelines of the Ministry of Urban Development, Government of India and Central Pollution Control Board.
- (v) The existing landfill sites which are in use for more than five years shall be improved in accordance with the specifications given in this Schedule.
- (vi) The landfill site shall be large enough to last for at least 20-25 years and shall develop 'landfill cells' in a phased manner to avoid water logging and misuse.
- (vii) The landfill site shall be 100 meter away from river, 200 meter from a pond, 200 meter from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However in a special case, landfill site may be set up within a distance of 10 and 20 km away from Airport/Airbase after obtaining no objection certificate from the civil aviation authority/air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas.
- (viii) The sites for landfill and processing and disposal of solid waste shall be incorporated in the Town Planning Department's land-use plans.
- (ix) A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tonnes per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local body in consultation with concerned State pollution Control Board.

- (x) The biomedical waste shall be disposed of in accordance with the Bio-medical Waste Management Rules, 2016, as amended from time to time. The hazardous waste shall be managed in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended from time to time. The E-waste shall be managed in accordance with the e-Waste (Management) Rules, 2016 as amended from time to time.
- (xi) Temporary storage facility for solid waste shall be established in each landfill site to accommodate the waste in case of non-operation of waste processing and during emergency or natural calamities.

(B) Criteria for development of facilities at the sanitary landfills:-

- (i) Landfill site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles, to prevent entry of unauthorized persons and stray animals.
- (ii) The approach and / internal roads shall be concreted or paved so as to avoid generation of dust particles due to vehicular movement and shall be so designed to ensure free movement of vehicles and other machinery.
- (iii) The landfill site shall have waste inspection facility to monitor waste brought in for landfilling, office facility for record keeping and shelter for keeping equipment and machinery including pollution monitoring equipment. The operator of the facility shall maintain record of waste received, processed and disposed.
- (iv) Provisions like weigh bridge to measure quantity of waste brought at landfill site, fire protection equipment and other facilities as may be required shall be provided.
- (v) Utilities such as drinking water and sanitary facilities (preferably) washing/bathing facilities for workers) and lighting arrangements for easy landfill operations during night hours shall be provided.
- (vi) Safety provisions including health inspections of workers at landfill sites shall be carried out made.
- (vii) Provisions for parking, cleaning, washing of transport vehicles carrying solid waste shall be provided. The wastewater so generated shall be treated to meet the prescribed standards.

(C) Criteria for specifications for land filling operations and closure on completion of land filling:-

- (i) Waste for land filling shall be compacted in thin layers using heavy compactors to achieve high density of the waste. In high rainfall areas where heavy compactors cannot be used, alternative measures shall be adopted.

- (ii) Till the time waste processing facilities for composting or recycling or energy recovery are set up, the waste shall be sent to the sanitary landfill. The landfill cell shall be covered at the end of each working day with minimum 10 cm of soil, inert debris or construction material.
- (iii) Prior to the commencement of monsoon season, an intermediate cover of 40-65 cm thickness of soil shall be placed on the landfill with proper compaction and grading to prevent infiltration during monsoon. Proper drainage shall be constructed to divert run-off away from the active cell of the landfill.
- (iv) After completion of landfill, a final cover shall be designed to minimize infiltration and erosion. The final cover shall meet the following specifications, namely:-
 - a) The final cover shall have a barrier soil layer comprising of 60 cm of clay or amended soil with permeability coefficient less than 1×10^{-7} cm/sec.
 - b) On top of the barrier soil layer, there shall be a drainage layer of 15 cm.
 - c) On top of the drainage layer, there shall be a vegetative layer of 45 cm to support natural plant growth and to minimize erosion.
- (D) **Criteria for pollution prevention:-** In order to prevent pollution from landfill operations, the following provisions shall be made, namely:-
 - (i) The storm water drain shall be designed and constructed in such a way that the surface runoff water is diverted from the landfilling site and leachates from solid waste locations do not get mixed with the surface runoff water. Provisions for diversion of storm water discharge drains shall be made to minimize leachate generation and prevent pollution of surface water and also for avoiding flooding and creation of marshy conditions.
 - (ii) Non-permeable lining system at the base and walls of waste disposal area. For landfill receiving residues of waste processing facilities or mixed waste or waste having contamination of hazardous materials (such as aerosols, bleaches, polishes, batteries, waste oils, paint products and pesticides) shall have liner of composite barrier of 1.5 mm thick high density polyethylene (HDPE) geo-membrane or geo-synthetic liners, or equivalent, overlying 90 cm of soil (clay or amended soil) having permeability coefficient not greater than 1×10^{-7} cm/sec. The highest level of water table shall be at least two meter below the base of clay or amended soil barrier layer provided at the bottom of landfills.
 - (iii) Provisions for management of leachates including its collection and treatment shall be made. The treated leachate shall be recycled or utilized as permitted, otherwise shall be released into the sewerage line, after meeting the standards specified in Schedule-II. In no case, leachate shall be released into open environment.

(iv) Arrangement shall be made to prevent leachate runoff from landfill area entering any drain, stream, river, lake or pond. In case of mixing of runoff water with leachate or solid waste, the entire mixed water shall be treated by the concern authority.

(E) Criteria for water quality monitoring:-

- (i) Before establishing any landfill site, baseline data of ground water quality in the area shall be collected and kept in record for future reference. The ground water quality within 50 meter of the periphery of landfill site shall be periodically monitored covering different seasons in a year that is, summer, monsoon and post-monsoon period to ensure that the ground water is not contaminated.
- (ii) Usage of groundwater in and around landfill sites for any purpose (including drinking and irrigation) shall be considered only after ensuring its quality. The following specifications for drinking water quality shall apply for monitoring purpose, namely:-

Sl. No.	Parameters	IS 10500:2012, Edition 2.2 (2003-09) Desirable limit (mg/l except for pH)
(1)	(2)	(3)
	Arsenic	0.01
	Cadmium	0.01
	Chromium (as Cr ⁶⁺)	0.05
	Copper	0.05
	Cyanide	0.05
	Lead	0.05
	Mercury	0.001
	Nickel	-
	Nitrate as NO ₃	45.0
	pH	6.5-8.5
	Iron	0.3
	Total hardness (as CaCO ₃)	300.0
	Chlorides	250
	Dissolved solids	500
	Phenolic compounds (as C ₆ H ₅ OH)	0.001
	Zinc	5.0
	Sulphate (as SO ₄)	200

(F) Criteria for ambient air quality monitoring:-

- (i) Landfill gas control system including gas collection system shall be installed at landfill site to minimize odour, prevent off-site migration of gases, to protect vegetation planted on the rehabilitated landfill surface. For enhancing landfill gas recovery, use of geomembranes in cover systems along with gas collection wells should be considered.
- (ii) The concentration of methane gas generated at landfill site shall not exceed 25 percent of the lower explosive limit (LEL).
- (iii) The landfill gas from the collection facility at a landfill site shall be utilized for either direct thermal applications or power generation, as per viability. Otherwise, landfill gas shall be burnt (flared) and shall not be allowed to escape directly to the atmosphere or for illegal tapping. Passive venting shall be allowed in case if its utilization or flaring is not possible.
- (iv) Ambient air quality at the landfill site and at the vicinity shall be regularly monitored. Ambient air quality shall meet the standards prescribed by the Central Pollution Control Board for Industrial area.

(G) Criteria for plantation at landfill Site:- A vegetative cover shall be provided over the completed site in accordance with the following specifications, namely:-

- (a) Locally adopted non-edible perennial plants that are resistant to drought and extreme temperatures shall be planted.
- (b) The selection of plants should be of such variety that their roots do not penetrate more than 30cms. This condition shall apply till the landfill is stabilized.
- (c) Selected plants shall have ability to thrive on low-nutrient soil with minimum nutrient addition.
- (d) Plantation to be made in sufficient density to minimize soil erosion.
- (e) Green belts shall be developed all around the boundary of the landfill in consultation with State Pollution Control Boards or Pollution Control Committees.

(H) Criteria for post-care of landfill site:- (1) The post-closure care of landfill site shall be conducted for at least fifteen years and long term monitoring or care plan shall consist of the following, namely:-

- (a) Maintaining the integrity and effectiveness of final cover, making repairs and preventing run-on and run-off from eroding or otherwise damaging the final cover;
- (b) Monitoring leachate collection system in accordance with the requirement;
- (c) Monitoring of ground water in and around landfill;
- (d) Maintaining and operating the landfill gas collection system to meet the standards.

(2) use of closed landfill sites after fifteen years of post-closure monitoring can be considered for human settlements or otherwise only after ensuring that gaseous emission and leachate quality analysis complies with the specified standards and the soil stability is ensured.

(I) Criteria for special provisions for hilly areas:- Cities and towns located on hills shall have location-specific methods evolved for final disposal of solid waste by the local body with the approval of the concerned State Pollution Control Board or the Pollution Control Committee. The local body shall set up processing facilities for utilization of biodegradable organic waste. The non-biodegradable recyclable materials shall be stored and sent for recycling periodically. The inert and non-biodegradable waste shall be used for building roads or filling-up of appropriate areas on hills. In case of constraints in finding adequate land in hilly areas, waste not suitable for road-laying or filling up shall be disposed of in regional landfills in plain areas.

(J) Closure and Rehabilitation of Old Dumps:- Solid waste dumps which have reached their full capacity or those which will not receive additional waste after setting up of new and properly designed landfills should be closed and rehabilitated by examining the following options:

(i) reduction of waste by bio mining and waste processing followed by placement of residues in new landfills or capping as in (ii) below.

(ii) Capping with solid waste cover or solid waste cover enhanced with geomembrane to enable collection and flaring/utilization of greenhouse gases.

(iii) Capping as in (ii) above with additional measures (in alluvial and other coarse grained soils) such as cut-off walls and extraction wells for pumping and treating contaminated ground water.

(iv) Any other method suitable for reducing environmental impact to acceptable level.



Annexure - B

Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-UNCONSENTED-0000025416

Industry Name : Municipal Council Faizpur

Address : Faizpur

Pincode : 425503

Category : Local Bodies(STP/MSW)

Email :

Phone :

Visit Scheduled On : 06/06/2025

Last date of visit : 06/06/2025

Visited by : R.P. Suryawanshi(FO-Jalgaon)



Visited On

Visited Industry on :06/06/2025

Email Address of Unit :faizpurnp@gmail.com

Telephone Number of Unit :8446967681

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : N

Planning Authority : N

Visit For

Visit For : Unconsented

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
NA			0	NA

Environment Clearance

Is EC Applicable : No

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
STP Faizpur	2.4	MLD	2.4	MLD	No : N

Waste Water Management

Source of water :
 1) Surface
 Surface Detail : N
 Authority Permission : N

Deviation In:

Water Consumption : Yes

Detail: N

Effluent : Yes

Detail: N

Sewage : Yes

Detail: N

Whether Industrial effluent generated : No**Whether Domestic effluent generated : No**

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent				0
	Actual				0

Treatment System

	Industrial	Domestic
Primary :		
Secondary :		
Tertiary :		
Advanced :		

JVS sample collection (Water)

JVS sample collected for Water : No

Detail : N

Previous JVS Records (Water)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated	
Air Pollution Aspect							
1) Details of emission : No							
#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
Record not found.							
2) Differential in existing source of emission : No							
JVS sample collection (Air)							
JVS sample collected for Air : No					Detail : N		
Previous JVS Records (AIR)							
Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated	
Hazardous Waste Generation							
Difference in exiting waste generation : No							
Non Hazardous Waste Generation							
Difference in exiting waste generation : No							
Any specific Conditions							
				Condition	Compliance		
Consent				N	N		
Directions				N	N		
Environment Clearance				N	N		
Any NGT / Court order				N	N		
Bank Guarantee							
BG Imposed :							
Remark							
#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more)			
Record not found.							
Penal Charges							
Penal Charges : No							

OCEMS

Is Mandatory : Not Mandatory

Detail :

Connected to MPCB server : No

Detail : N

Green Coverage

Green Coverage : No

Detail : N

Any Specific Observation

Any Specific Observation : 1. Municipal Council yet not provided the STP only DPR made. 2. Visited for MSW site PURPOSE and As per the Board's format detail current status of MSW site is Attached in PDF Format. 3. The river bed of Dhadi has no water and observed very few MSW which is disposed by resident and shops. But as reported by CO of Council they regularly clean it.

Previous legal action detail

Sr. No.	Legal Action Details	Legal Direction/Notice Details
1	MPCB-LEGAL_ACTIONS-221021020 Initiated By: Manish Mahajan(FO-Jalgaon)	Proposed Direction Outward No: MPCB/ROK/Dir/75/1252 Issued By: Shri Limbaji Suresh Bhad(RO-Nashik) Issued On: 27/10/2021

Whether unit complied

Whether unit complied : No



LEGACY WASTE MANAGEMENT

Sr.No.	Particulars	Information
1	Name of the Local Body	Faizpore municipal council Tal. Yateal Dist. Jalgaon
2	Type of the Local Body	C
3	Date of Visit	06/06/2025
4	Whether ULB having Legacy Waste site (Yes/No)	Yes
5	If yes, Number of sites	1
6	Site address	Gat No. 140, Kalmoda road
7	Quantity of Legacy Waste (MT)	5000 MT CU.M
8	Whether ULB started Biomining of Legacy Waste (Yes/No)	No
9	If yes, Date of Commencement of the Work	-
10	Quantity of Bioremediation (MT)	-
11	Number of legacy waste site(s) cleared	-
12	Environmental Compensation Paid for Legacy waste(Yes/No), if yes mention date and Amount	- No

Above Information physically verified by:

R.P. Suryawanshi

(Name of the MPCB Field Officer)

Sign:

R.P.

(Name of the ULB representative)

Designation:

Sign:

[Signature]
मुख्याधिकारी
कजपूर नगरपालिका, कजपूर



Visit Report
SOLID WASTE MANAGEMENT

06/06/2025

Sr.No.	Particulars	Information
1	Name & address of the Local Body	Faizpore municipal council Tal, Yawal, Dist. Jalgaon [Gate No. 140 Kalmoda Road]
2	Type/Class of the Local Body	C
3	Date of Visit	06/06/2025
4	Identification of land for setting of treatment facility (Yes/No)	Yes
5	Door to Door Collection of Segregated Waste (%)	100%
6	Solid Waste Generation (MTD)	7 TPD Dry - 2.8 TPD Wet - 4.2 TPD
7	Solid Waste Treatment (MTD)	7 TPD Dry - 2.8 TPD Wet - 4.2 TPD - Composting
8	Setting up Sanitary Landfill (Yes/No)	NO
9	Simple landfill (Yes/No)	Yes without tarpaulin cover/liner
10	MRF Facility (Yes/No)	If Yes, No. of plant(s): 1 Capacity: 10 TPD
11	Plastic Waste Recycling (Plastic granules / plastic pyrolysis) (Yes/No)	If Yes, No. of plant(s): _____ Capacity: _____ NO
12	Composting (Yes/No)	If Yes, No. of plant(s): 1 Capacity: 9 TPD
13	Bio-methanation (Yes/No)	If Yes, No. of plant(s): _____ Capacity: _____ NO
14	Bio-gas plant (Yes/No)	If Yes, No. of plant(s): _____ Capacity: _____ NO
14	RDF (Yes/No)	If Yes, No. of plant(s): _____ Capacity: _____
15	Waste to Energy (Yes/No)	If Yes, No. of plant(s): _____ Capacity: _____ NO
16	Environmental Compensation Paid for SWM (Yes/No), if yes mention date and Amount	-

Above Information physically verified by:

R. P. Suryawanshi
(Name of the MPCB Field Officer)

Sign: R.P.



B. V. Vansga
(Name of the ULB representative)

Designation:

Sign:

B.V.
मुख्याधिकारी
फेजपूर नगरपालिका, फेजपूर

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No.(0253) 2362820



Regional Office- Nashik,
Udyog Bhavan, 1st floor,
Trimbak Road, MIDC Comp.

E-mail: ronashik@mpcb.gov.in "Your Service is our Duty" Near ITI., Satpur, Nashik-422007.

No: MPCB/RONK/3658 /2025

Date: -04/07/2025

To,
✓ M/s. Chief Officer,
Faizpur Municipal Council,
Tq. Yawal, Dist. Jalgaon.

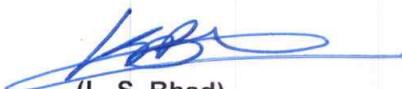
Sub: Deposition of Environmental Compensation.

- Ref:**
1. Shri. Lalitkumar Choudhari Vs State of Maharashtra Hon'ble NGT case No. 65/2018 order dated 17.07.2023.
 2. Direction issued on 08.11.2021.
 3. Reminder notices issued by SRO Jalgaon on 04.03.2022, 13.06.2022, 27.07.2023, 13.10.2023, 23.01.2024, 02.04.2025.
 4. Approval received from HQ, Mumbai ON 04.07.2025.

This refers to the Shri. Lalitkumar Choudhari Vs State of Maharashtra Hon'ble NGT case No. 65/2018 order dated 17.07.2023, MPC board has issued Direction under Air and Water act on dated 08.11.2021 for Submission of Environmental compensation (EC) as per Hon'ble NGT order dated 22.06.2020 in OA no 673/2018 for non-provision of Sewage Treatment Plant (STP) for the treatment of sewage to the Faizpur M.C. Also the MPC board has assessed the Environmental compensation (EC) as per direction of Hon'ble National Green Tribunal Dated 02.07.2020 in Original Application No. 606/2018- in the matter of compliance of Municipal Waste Management Rules 2016 and other environmental issues. SRO Jalgaon office has issued several reminder notices for submission of the same on 04.03.2022, 13.06.2022, 27.07.2023, 13.10.2023, 23.01.2024, 02.04.2025 to you but till date you have not submitted Environmental compensation (EC) to the Board nor provided any STP till date, Now SRO Jalgaon office has made further calculation of Environmental compensation (EC) as per NGT order up to May 2025 is about Rs. 1465 Lakh. (Copy attached) and Environmental compensation (EC) towards Non-compliance of Solid Waste Management Rules 2016, untreated Solid waste, Non-commencing of the work of legacy waste site remediation and Non-compliance of solid waste management & legacy waste management up to May 2025 is about Rs. 122 Lakh (copy attached).

In view of above you are directed to deposit environmental compensation of Rs. 1465 Lakh and Rs. 122 Lakh as calculated above as per direction of Hon'ble NGT in above subject matter.

If you fails to comply these, the Board will have no any other option that, to initiate stringent action against the responsible person/authority of the council, which may be noted.


(L. S. Bhad)
Regional Officer, Nashik.

Copy Submitted for information to: -

1. The Member Secretary , MPC Board, Mumbai.
2. The Asstt. Secretary (Technical), M.P.C. Board, Mumbai.
3. The Joint Director (WPC), MPC Board, Mumbai.

Copy forwarded to: -

1. The Law Officer, MPC Board, Mumbai.
2. Sub- Regional Officer MPCB, Jalgaon – It is directed to serve the copy of this letter to the said council and take follow-up towards compliance of above and report accordingly.

Environmental Compensation (EC) as per Hon'ble NGT order dated 22.06.2020 in OA no 673/2018) for non-provision of Sewage Treatment Plant (STP) for the treatment of sewage to The Faizpur Municipal Council as per Order of NGT in OA 65/2018

Environment Compensation is calculated as follows from April 2020 to Oct 2021				
Sr. No.	Environment Compensation per drain per month/per STP per month	Nos. of major drain/ STP	Duration of Environment Compensation	Total Amount of Environment Compensation
1	Rs. 5 Lakh	3 Drain	18 Months	270 Lakh
2	Rs. 5 Lakh	1 STP	12 Months	60 Lakh
3	Rs.10 Lakh	1 STP	6 Months	60 Lakh
Environmental Compensation (EC)				390 Lakh

Environment Compensation is calculated as follows from Nov 2021 to June 2023				
Sr. No.	Environment Compensation per drain per month/per STP per month	Nos. of major drain/ STP	Duration of Environment Compensation	Total Amount of Environment Compensation
1	Rs. 5 Lakh	3 Drain	20 Months	Rs. 300 Lakh
2	Rs.10 Lakh	1 STP	20 Months	Rs. 200 Lakh
Environmental Compensation (EC)				Rs. 500 Lakh

Environment Compensation is calculated as follows from July 2023 to May 2025				
Sr. No.	Environment Compensation per drain per month/per STP per month	Nos. of major drain/ STP	Duration of Environment Compensation	Total Amount of Environment Compensation
1	Rs. 5 Lakh	3 Drain	23 Months	Rs. 345 Lakh
2	Rs.10 Lakh	1 STP	23 Months	Rs. 230 Lakh
Environmental Compensation (EC)				Rs. 575 Lakh

Total Environmental Compensation (EC) till May 2025				Rs. 1465 Lakh
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MPCB has levied environment compensation charges vide letter dated 07/12/2020 & 11/12/2020

	(In Lakhs)
1. Final Environmental Compensation of Rs.8 Lakh towards the noncompliance of Solid Waste Management Rules, 2016 untreated Solid waste to the tune of 0.9 MT/day from 1/4/2020 to 30/11/2020.	8
2. Final Environmental Compensation of Rs.08 Lakh from 1/4/2020 to 30/11/2020 towards not commencing of the work of legacy waste sites remediation.	8
3. You shall pay of Rs.02 Lakh per month for the on-compliance of solid waste management & legacy waste management from December, 2020 onwards till the compliance." (up to 30.05.2025, total 53 months)	106
Total Environmental Compensation (till May 2025) in lakhs	122